

GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
LOK SABHA
UNSTARRED QUESTION NO - 1544
ANSWERED ON – 09/02/2026

IRREGULARITIES IN PMKVY IMPLEMENTATION

1544. SHRI SUDAMA PRASAD:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state: -

- (a) whether the Government is aware that a recent Comptroller and Auditor General (CAG) audit of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) highlighted various issues, including missing or invalid bank account details for beneficiaries, if so, the details thereof;
- (b) the number of candidates being certified with blank or invalid bank account entries, including instances of repeated account numbers for multiple beneficiaries;
- (c) whether the CAG audit have found that several PMKVY training centres were closed during physical inspections despite records indicating ongoing training activities, if so, the number of such training centres identified, State/UT-wise;
- (d) whether any steps have been taken by the Government to regulate these activities; and
- (e) whether any committees have been constituted in this regard and the details of the measures proposed to prevent such issues in the future, if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) to (e) The Comptroller and Auditor General (CAG) conducted a Performance Audit of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in legacy systems relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring processes, largely attributable to limitations in IT controls and decentralized implementation prevalent at that time.

The Government has undertaken comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training center accreditation, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear Key Performance Indicators, and a robust penalty and recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and other stringent measures, have been taken wherever non-compliance was established, thereby institutionalizing stronger accountability, verification, and oversight mechanisms under the scheme.
